

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (DB) No. 503 of 2016

Uday Singh @ Birendra Singh & Ors. Appellants
Versus
The State of Jharkhand Respondent

with
Cr. Appeal (DB) No. 499 of 2016

Binod Singh Appellant
Versus
The State of Jharkhand Respondent

CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellants : Mr. Neel Abhijeet Toppo, Adv.
[In Cr. Appeal (DB) No. 503 of 2016]
Mr. Surendra Prasad Sinha, Adv.
[In Cr. Appeal (DB) No. 499 of 2016]
For the State : Mr. R.P. Singh, APP
[In Cr. Appeal (DB) No. 503 of 2016]
Mr. Vinay Kr. Tiwary, APP
[In Cr. Appeal (DB) No. 499 of 2016]

Order No. 06/Dated: 08th July, 2020

Hearing of these criminal appeals has been convened and conducted through Video-Conferencing.

Mr. Neel Abhijeet Toppo, the learned counsel appears for the appellants in Cr. Appeal (DB) No. 503 of 2016. Mr. Surendra Prasad Sinha, the learned counsel appears for the appellants in Cr. Appeal (DB) No. 499 of 2016.

Mr. R.P. Singh, the learned APP appears for the State in Cr. Appeal (DB) No. 503 of 2016 and Mr. Vinay Kr. Tiwary, the learned APP appears for the State in Cr. Appeal (DB) No. 499 of 2016.

Let their name appear in the cause list.

On the request of the learned counsels for the appellants, post these matters on 18.08.2020 under the heading "Final Disposal".

Before the next date of hearing, the learned counsels for the parties shall file short synopsis and list of dates.

(Shree Chandrashekhar, J.)

(Ratnaker Bhengra, J.)

R.K.